

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**COURT - 2**

ITEM No.202 - **CP(IB)/26(AHM)2022**  
With  
ITEM No.203 - IA/1118(AHM)2023

**Proceedings under Section 9 IBC**

**IN THE MATTER OF:**

IKM Subsea Singapore Pte Ltd  
V/s  
Hindustan Oil Exploration Co. Ltd

.....Applicant

.....Respondent

**Order delivered on: 21/02/2024**

**Coram:**

**Mrs. Chitra Hankare, Hon'ble Member(J)**  
**Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)**

**PRESENT:**

For the Applicant : Mr. Manoj Khatri, Adv. a.w Mr. Arnab Ghosh, Adv.  
Mr. Apurva Vakil, Adv. a.w Mr. Anmol Mehta, Adv.  
In IA 1118 of 2023  
For the Respondent : Mr. Apurva Vakil, Adv. a.w Mr. Anmol Mehta, Adv.

**ORDER**

**CP(IB) 26 of 2022 & IA 1118 of 2023**

Heard Ld. Counsels for the applicant and respondent.

Ld. Counsel for the respondent is directed to supply copy of the judgements which has not been supplied to the Ld. Counsel for the applicant who is directed to respond to the same within one-week.

List for further consideration on 04.03.2024.

-Sd-

**DR. V. G. VENKATA CHALAPATHY**  
**MEMBER (TECHNICAL)**

-Sd-

**CHITRA HANKARE**  
**MEMBER (JUDICIAL)**